



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Sep/202425/12

DATED: 20/09/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Sep/202425/12 dated 20/09/2024 of Norms Committee - I for the year 2024-25 was held on 20/09/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Kumar Singh, Consultant	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
5	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008458AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00008790AM24
RA File Number	052404000573 AM16
Licence No and Date	0510398118/01/04/2016
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 12.09.2024, as under: i. The item at Sl. No. 12 Braze paste is used as consumable in manufacture of the export product -1 (EP-1). ii. Taking cue from fixation of ad-hoc norms vide meeting no. NC/1/MEET/Dec/202324/21 and 30/01/2024 for AA No. 0511001114 dt. 05/02/2021, the firm's proposal to import item at Sl. No. 12 may be allowed as consumable up to 3% of FOB of EP-1. RA concerned may take suitable consequential action accordingly.	

Case No.	3 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected

Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was heard in PH on 08.07.2024. The Committee further noted the comments of the MHI dated 13.09.2024, as under: <i>“The imported items are components in nature. However, the firm is claiming the process wastage on components. The wastages mentioned in the review application and in subsequent reply are at variance. The volume of production is quite large and the manufacturing process involved is assembly of components, which is repetitive in nature.”</i> Therefore, the Committee reiterates its earlier decision dated 09.02.2019 and decided to reject the review application. Case stands rejected.	

Case No.	4 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: The Committee considered the case as per agenda and heard the firm's representative in PH. After due deliberation, the Committee directed the applicant to submit the requisite documents/information and justification for wastage. Case stands deferred.	

Case No.	6 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NNF TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	018005000665AM19
RA File Number	072404000268 AM19
Licence No and Date	0710114561/15/02/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	7 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	CML BIOTECH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024

HQ File Number	HQRNORM REVIW00002888AM25
RA File Number	102404000020 AM21
Licence No and Date	1010060548/15/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Manufacturing process in detail, ii. Justification for wastage. Case stands deferred.	

Case No.	8 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00008756AM24
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002847AM25
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. What is the weight of each valve and cushion plate of the export item?
- ii. In the Appendix 4E, the wastage is indicated as 2% and 30%. What is the actual wastage for manufacturing of the export product and wastage at each stage of operation? Submit process flow chart and justification of the wastage being claimed.
- iii. Drawing of the sheet according to the size indicated in the item of import and also drawing of the finished product with complete dimensions.

Case stands deferred.

Case No.	10 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	018005000707AM21
RA File Number	522404000070 AM21
Licence No and Date	5210043592/10/11/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	11 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21

Licence No and Date	0710117268/12/11/2020															
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on the basis of NC decision in its meeting dated 01.12.2023 as per comments of MHI dated 12.09.2024, as under: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Export Item</th> <th>Qty. Export</th> <th>Item of import</th> <th>% wastage allowed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>ROD GS PISTON (Net wt. 17831.30 Kg)</td> <td>10940 NOS</td> <td>S45C HARD CHROMIUM PISTON ROD DIA 32</td> <td>3.25% wastage on net weight of the export product.</td> </tr> <tr> <td>2.</td> <td>PUMPING ROD GS PISTON (Net wt. 1561.50 Kg)</td> <td>9406 NOS</td> <td>S45C HARD CHROMIUM PISTON ROD DIA 16</td> <td>2.75% wastage on net weight of the export product.</td> </tr> </tbody> </table> Note: The grade of imported material should be same as the material used in the export product. RA concerned may take suitable consequential action accordingly.		S. No.	Export Item	Qty. Export	Item of import	% wastage allowed	1.	ROD GS PISTON (Net wt. 17831.30 Kg)	10940 NOS	S45C HARD CHROMIUM PISTON ROD DIA 32	3.25% wastage on net weight of the export product.	2.	PUMPING ROD GS PISTON (Net wt. 1561.50 Kg)	9406 NOS	S45C HARD CHROMIUM PISTON ROD DIA 16	2.75% wastage on net weight of the export product.
S. No.	Export Item	Qty. Export	Item of import	% wastage allowed												
1.	ROD GS PISTON (Net wt. 17831.30 Kg)	10940 NOS	S45C HARD CHROMIUM PISTON ROD DIA 32	3.25% wastage on net weight of the export product.												
2.	PUMPING ROD GS PISTON (Net wt. 1561.50 Kg)	9406 NOS	S45C HARD CHROMIUM PISTON ROD DIA 16	2.75% wastage on net weight of the export product.												

Case No.	12 / NC/1/MEET/Sep/202425/12								
Case Status	Case Approved								
Party Name	IND SPHINX PRECISION LTD								
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024								
HQ File Number	HQRNORM REVIW00003405AM23								
RA File Number	30AA04002528 AM21								
Licence No and Date	3011000072/30/12/2020								
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 19.09.2024, as under: <table border="1"> <thead> <tr> <th>SL No</th> <th>ITEM OF EXPORT</th> <th>QUANTITY</th> <th>ITEM OF IMPORTS</th> <th>QUANTITY AND VALUE TO BE ALLOWED</th> </tr> </thead> <tbody> </tbody> </table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORTS	QUANTITY AND VALUE TO BE ALLOWED
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORTS	QUANTITY AND VALUE TO BE ALLOWED					

1	PCB DRILL MADE FROM COMPOSITE BLANK OF TUNGSTEN CARBIDE, DIA 3.20 MM TO 6.50MM	100000 NOS	TUNGSTEN CARBIDE SHANK DIA 3.25 +/- 0.20 MM LENGTH 25 +/- 2.00 MM	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			TUNGSTEN CARBIDE PIN, DIA 5.25 +/- 1.50 MM AND LENGTH 13 +/-2.00 MM	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			DIAMOND GRINDING WHEEL B MARKING SOLUTION C ULTRASONIC SOLUTION	5% OF THE FOB VALUE

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00006472AM24
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 13.06.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	14 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024

and Date	
HQ File Number	HQRNORM REVIW00006474AM24
RA File Number	31AA04005889 AM21
Licence No and Date	3111000144/03/02/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 13.06.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	15 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00000871AM25
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	17 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: a. Copy of earlier decision of norms committee and rational for review with relevant document. b. Grade and Specification of tube. c. Finished dimension of the tube placed in the export product and their quantity justifying through axial view. d. Net empty weight of export items. e. Detailed manufacturing process flow chart. Case stands deferred.	

Case No.	18 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantities of import items at Sl. No. 2, 16, 30 & 44 in Nos. also in addition to their weights. vi. Justification/basis for the quantities of welding materials supported by following information: a. Weight of steel, which requires imported welding materials, giving break-up of:	

- i. Steel Plates / Sheets up to 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
 - iii. Steel plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
- b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	21 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00001097AM25
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002705AM25
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.09.2024, as under: 1. Quantity of import items at Sl. No. 1 & 5 to 35 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. 2. Quantity of import items at Sl. No. 2 to 4 & 36 to 38 may be allowed on net to net basis as claimed by the firm and FOB value of these items may be restricted up to 2 % of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/1/MEET/Sep/202425/12			
Case Status	Case Approved			
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024			
HQ File Number	HQRNORM APPLY 00176299AM22			
RA File Number	05AA04067424 AM22			
Licence No and Date	0511004465/03/09/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to modify the ad-hoc norms as per comments of Consultant(SKB) dated 19.09.2024, as under:				
Sl No	Item of Export	Quantity	Item of Import & Quantity applied	Wastage to be allowed
1	9-5/8” SINGLE PIECE SLIP ON BOW SPRING CENTRALIZER,	8700 Nos	STEEL STRIP, Grade C80, THICK:3.50MM,WIDTH:330MM,	1.50 Kg/Kg on the net weight of the export

	ID:9-5/8", OD:12-1/4" LENGTH:13" (Total Net Weight:34860.90 Kgs)		LENGTH: 796MM QTY: 8700 NOS (Total Weight: 62814.00 Kgs)	product.
2	5 ½" SINGLE PIECE SLIP ON BOW SPRING CENTRALIZER, ID: 5-1/2", OD:8- 1/2", LENGTH:13" (TotalNet Weight: 22985.40 Kgs)	8700 Nos	STEEL STRIP, Grade C80, THICK:3.50MM, WIDTH:330MM, LENGTH: 468MM QTY: 8700 NOS(Total Weight: 36888.00 Kgs)	1.40 Kg/Kg on the net weight of the export product.

Note: The grade of imported Steel Strips should be matched with grade steel strips in the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002139AM25
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 02.09.2024, as under: 1. Quantity of import items at Sl. No. 1 & 5 to 35 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. 2. Quantity of import items at Sl. No. 2 to 4 & 36 to 38 may be allowed on net to net basis as claimed by the firm and FOB value of these items may be restricted up to 2 % of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	26 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	27 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Quantity of each Export Product in Nos. ii. Complete specifications with composition of each RM & EP iii. Process flow chart with stage wise wastage, iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

Case stands deferred.

Case No.	28 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00006473AM24
RA File Number	31AX04000028 AM22
Licence No and Date	3111000844/29/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 13.06.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	29 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Sep/202425/12
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Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00001098AM25
RA File Number	07AX04000377 AM22
Licence No and Date	0711003223/14/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight. vi. Justification/basis for the quantities of welding materials supported by following information: a. Weight of steel, which requires imported welding materials, giving break-up of: i. Steel Plates / Sheets up to 30 mm thickness. ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness. iii. Steel Plates / Sheets more than 70 mm thickness. iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.	

- b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred.

Case No.	32 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 13.08.2024, as under:	
1. Quantity of import items at Sl. No. 1, 2 & 5 may be allowed on net to net basis with accountability clause as per GN-4. 2. Quantity of import items at Sl. No. 3 & 4 may be allowed on net to net basis as claimed by the firm.	
RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per	

comments of TE:

1. Specific name(s) of components at import items at Sl. No. 18 to 20 and quantities of these items in Nos. also in addition to their weights.

Case stands deferred.

Case No.	34 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	35 / NC/1/MEET/Sep/202425/12
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Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00001974AM25
RA File Number	07AX04000554 AM22
Licence No and Date	0711003572/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	37 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided **to issue final reminder to the applicant** to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	38 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002761AM25
RA File Number	NA
Licence No and Date	0511012243/04/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant(SKB) dated 19.09.2024, as under:

SI No	Item of Export	Quantity	Item of Import	Wastage to be allowed
1	Compressor Valve Suction Seat 3. Stage (Net Content of imported item used in Export item 448.20 KGS)	41 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Suction Seat 3. Stage 270x40mm	1.36Kg/Kg on the net weight of the export item.
2	Compressor Valve Discharge Seat 3. Stage (Net Content of imported item used in Export item 448.20 KGS)	41 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Discharge Seat 3. Stage 270x40mm	1.36Kg/Kg on the net weight of the export item.
3	Compressor Valve Suction Guard 3. Stage (Net Content of imported item used in Export item 313.80 KGS)	41 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Suction Guard 3. Stage 270x 28 mm	1.36Kg/Kg on the net weight of the export item.
4	Compressor Valve Discharge Guard 3. Stage (Net Content of imported item used in Export item 195 KGS)	41 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Discharge Guard 3. Stage 240x22 mm	1.36Kg/Kg on the net weight of the export item.

5	Compressor Valve Suction Seat 4. Stage (Net Content of imported item used in Export item 99 KGS)	13 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Suction Seat 4. Stage 220x42mm	1.36Kg/Kg on the net weight of the export item.
6	Compressor Valve Discharge Seat 4. Stage (Net Content of imported item used in Export item 99 KGS)	13 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Discharge Seat 4. Stage 220x42mm	1.36Kg/Kg on the net weight of the export item.
7	Compressor Valve Suction Guard 4. Stage (Net Content of imported item used in Export item 61.80 KGS)	13 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Round Steel Disc for Suction Guard 4. Stage 220x26 mm	1.36Kg/Kg on the net weight of the export item.
8	Compressor Valve Discharge Guard 4. Stage (Net Content of imported item used in Export item 28.80 KGS)	13 Nos	Round Steel Disc Stainless Steel Grade 1.4404/AISI 316L for Round Steel Disc for Discharge Guard 4. Stage 180x18mm	1.36Kg/Kg on the net weight of the export item.

NOTE: THE GRADE AND SIZE OF IMPORTED ROUND STAINLESS STEEL DISC SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT (SUCTION AND DISCHARGE COMPRESSOR VALVE)

RA concerned may take suitable consequential action accordingly.

Case No.	39 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	40 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	41 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	42 / NC/1/MEET/Sep/202425/12
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Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	43 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00006477AM24
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 13.06.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	44 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred

Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	45 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 09.08.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	46 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	47 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of TE, MHI expressing the claim of the firm of higher wastage and data mismatch in the document provided. The Committee decided to call the applicant on PH in the forthcoming meeting along with the complete set of relevant documents. Case stands deferred.	

Case No.	48 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00001972AM25
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00000082AM25
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00003800AM23
RA File Number	05AX04002031 AM23
Licence No and Date	0511015363/18/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	51 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00006475AM24
RA File Number	31AX04000227 AM23
Licence No and Date	3111001799/10/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 13.06.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	52 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	53 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23

Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	57 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the	

applicant to submit the requisite information/documents within 15 days.

Case stands deferred.

Case No.	58 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00001975AM25
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	62 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical note on manufacturing process including the relevant flow sheet.
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	63 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23

Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	66 / NC/1/MEET/Sep/202425/12
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 04.03.2024 followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder was also issued on 12.04.2024. However, no reply has yet been received. Hence, the	

committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	67 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24
Licence No and Date	0311023056/24/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 12.09.2024, as under:	
i. The items of import in the firm's proposal are components which may be allowed under GN-4 on net-to-net basis with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	70 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	BHOLA ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000942AM24
RA File Number	03AX04000500 AM24
Licence No and Date	0311023681/18/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. The reply of the earlier Deficiency Letter does not cover the manufacturing activity in indigenous inputs column of Appendix-4E, the wastage is NIL. In view of the reply of the DL does not qualify the manufacturing activity involved in the export product.	

- ii. What are the certain parts being manufactured in the factory and process and wastage involved?
- iii. Indicate the indigenous parts manufactured and required in the export products.
- iv. Submit Excel sheet indicating imported components and also indigenous parts using raw material and wastage thereof in each export item.

Case stands deferred.

Case No.	71 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	72 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002017AM25
RA File Number	07AX04000434 AM24
Licence No and Date	0711008450/04/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	73 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM REVIW00002018AM25
RA File Number	07AX04000450 AM24
Licence No and Date	0711008470/05/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 14.08.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of SCOMET Division.	

Case No.	76 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005520AM24
RA File Number	34AX04000452 AM24
Licence No and Date	3411004100/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 12.09.2024, as under:

1. Item of import (CBL) at Sl. No. 9, 10, 36, 37, 63, 64, 92, 93, 122, 123, 152, 153, 182, 183, 213, 214, 249, 250, 276, 277, 307, 308, 340, 341 may be allowed with NIL wastage on net content basis.
2. Others items of import may be allowed as component under GN-4 on net-to-net basis with accountability clause..

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ELECTROSPARK ENCLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006078AM24
RA File Number	33AX04000063 AM24
Licence No and Date	3311001556/06/10/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Quantity of export item in Nos. also in addition to their weights
- ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iii. Weight of each Export Product.
- iv. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- v. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	79 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006158AM24
RA File Number	03AX04003142 AM24
Licence No and Date	0311027789/11/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	80 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	PACIFIC TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024

HQ File Number	HQRNORM APPLY 00006259AM24
RA File Number	03AX04002463 AM24
Licence No and Date	0311027896/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006342AM24
RA File Number	05AX04002138 AM24
Licence No and Date	0511021620/18/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. In this case the item(s) of export are 7500 Nos. of “Rotary Vane Pumps with Motor assembly “ and items of imports are 7500 Nos. of Rotary Vane Pumps and 7500 Nos. of Motors. ii. To clarify the manufacturing activities involved the details of any other items, imported or indigenous, other than Rotary Vane Pumps and Motors to be used in the manufacture of export items. Case stands deferred.	

Case No.	82 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	LAXMI DENTAL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	83 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00006880AM24
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 19.09.2024, as under:

1. Net weight of export items at Sl. No. 1 & 2 may be specified as 148770 Kgs. & 155400 Kgs. respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 150,000 Nos. on net to net basis. However, the weight of this item may be allowed as 1,34,500 Kgs. as 1.026 Kgs/Kg content in the export item at Sl. No. 1 as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 150,000 Nos. (13,470 Kgs.) on net to net basis with accountability clause.
4. Quantity of import item at Sl. No.3 may be allowed on net to net basis with accountability clause. The weight of this item may be allowed as 4200 Kgs.
5. Quantity of import item at Sl. No. 4 may be allowed up to 5 % of FOB value of export item at Sl. No.1.
6. Quantity of import item at Sl. No. 5 may be allowed as 150,000 Nos. on net to net basis. However, the weight of this item may be allowed as 1,60,950 Kgs. as 1.036 Kgs/Kg content in the export item at Sl. No. 1 as claimed by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed up to 5 % of FOB value of export item at Sl. No.2.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024

HQ File Number	HQRNORM REVIW00001973AM25
RA File Number	05AX04002510 AM24
Licence No and Date	0511022453/04/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 19.09.2024, as under:

SL NO	ITEM OF EXPORT	QUANTITY	IMPORTS QUANTITY TO BE ALLOWED
1	ACOUSTIC GUITAR (F310 NATURAL//EX, TOBACCO BROWN SUNBURST//EX)-Model No: F310.	20000.00 NOS	1. ITEM OF IMPORT AT SL NO 1, 2,5 TO 11 AND 15 TO 23: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. 2. ITEM OF IMPORT AT SL No 3,4, 12, 13 & 14: 3% ON THE TOTAL NET CUBIC METER OF MOHINI AND PINUS IN THE EXPORT PRODUCT.
2	ACOUSTIC GUITAR (FS100C NATURAL//EX, FS100C BLACK//EX)-Model No:FS100C	1200.00 NOS	1. ITEM OF IMPORT AT SL NO: 24,25, 28 TO 34, 38 TO 47: NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE. 2. ITEM OF IMPORT AT SL NO 26,27, 35,36,37,48 & 49: 3% ON THE TOTAL NET CUBIC METER OF MOHINI AND PINUS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00007779AM24
RA File Number	05AX04003060 AM24
Licence No and Date	0511023027/05/01/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Weight of each Export Product.
- iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	86 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information/documents as per comments of TE:

- i. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- ii. There appears to be ambiguity in the quantity of item at S. No. 6, 7, 10-12, 15-17 (Plate) furnished in 4E and application and hence clarification required thereof.

iii. Wastage calculation for plate along with net weight and gross weight.

Case stands deferred.

Case No.	87 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	GHATGE PATIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008667AM24
RA File Number	03AX04005273 AM24
Licence No and Date	0311031364/21/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	88 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred

Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008827AM24
RA File Number	34AX04000866 AM24
Licence No and Date	3411004657/29/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00008842AM24
RA File Number	34AX04000910 AM24
Licence No and Date	3411004666/01/03/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter has been issued to the firm to furnish the requisite reply/documents. However, the firm has sought 3 weeks more time to submit the reply. Hence, the Committee decided to wait for the reply within 15 days.	

Case stands deferred.

Case No.	91 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009070AM24
RA File Number	07AX04001839 AM24
Licence No and Date	0711010756/12/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	92 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00009196AM24
RA File Number	05AX04003870 AM24
Licence No and Date	0511024569/18/03/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	93 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000109AM25
RA File Number	34AX04000957 AM24
Licence No and Date	3411004769/05/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000206AM25
RA File Number	04AX04000016 AM25
Licence No and Date	0411007256/12/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Components are usually allowed in numbers with NIL wastage and therefore justification may be provided for mentioning their UOM in Kg and also for claiming wastage. - Quantity of import items may be provided in numbers as well as Kg. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Detailed dimension of import items Tube, Aluminium Alloy Foil, and FIN.	

- v. Manufacturing process and stage wise wastage justification including net wt., gross. Wt. supported by dimensional drawing.
- vi. Component fitment diagram of the export product clearly labelling the parts.

Case stands deferred.

Case No.	95 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ANAND NVH PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000208AM25
RA File Number	05AX04004069 AM24
Licence No and Date	0511024961/12/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000282AM25
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred

Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000290AM25
RA File Number	04AX04000040 AM25
Licence No and Date	0411007279/17/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: a. Calculation sheet of raw material requirement. b. Detail technical note on manufacturing process on raw materials. c. Stage wise wastage justification supported by dimensional drawing. d. Technical and end use of each import items. Case stands deferred.	

Case No.	98 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	GMM PFAUDLER LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000460AM25
RA File Number	03AX04000247 AM25
Licence No and Date	0311033413/29/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	99 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ABLE ENGINEERING COMPANY
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000489AM25
RA File Number	32AX04000055 AM25
Licence No and Date	3211006701/30/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	100 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000557AM25
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11 A appearing in current HBP (Vol. I) separately for each product.	

- v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product(s).
- vi. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components a spares. Raw materials/consumables.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	101 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000844AM25
RA File Number	05AX04000554 AM25
Licence No and Date	0511025666/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ORBIZ AUTOMOTIVEZ
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000845AM25
RA File Number	10AX04000042 AM25
Licence No and Date	1011002457/22/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the applicant on PH along with relevant documents and samples in the forthcoming meeting.	

Case stands deferred.

Case No.	103 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	GLOBAL ENGINEERING SERVICES
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000850AM25
RA File Number	03AX04000763 AM25
Licence No and Date	0311034042/22/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 12.09.2024, as under: i. The firm's proposal may be recommended for the import of items as components under GN-4 on a net-to-net basis, with an accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	104 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000856AM25
RA File Number	05AX04000541 AM25
Licence No and Date	0511025676/22/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000981AM25
RA File Number	07AX04000316 AM25
Licence No and Date	0711011415/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	BANGALORE VALVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000982AM25
RA File Number	07AX04000296 AM25
Licence No and Date	0711011417/29/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: - Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). - Detail technical note on manufacturing process including the relevant flow sheet. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	107 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SOLCO BIOMEDICAL CO. INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00000989AM25
RA File Number	08AX04000276 AM25
Licence No and Date	0811011690/29/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the applicant on PH along with relevant documents and samples in the forthcoming meeting. Case stands deferred.	

Case No.	108 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001244AM25
RA File Number	05AX04000647 AM25
Licence No and Date	0511026039/11/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	109 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001253AM25
RA File Number	05AX04000675 AM25
Licence No and Date	0511026051/12/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.07.2024 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	110 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00001798AM25
RA File Number	56AX04000044 AM25
Licence No and Date	5611003072/08/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: 1. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3.Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)	

6. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (3-6) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied to the firm)	Wastage claimed in %	Per Unit Requirement of Material with wastage (As applied by the firm)
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Case stands deferred.

Case No.	111 / NC/1/MEET/Sep/202425/12
Case Status	Case Approved
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002573AM25
RA File Number	31AX04000176 AM25
Licence No and Date	3111003796/19/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 09.09.2024, as under: i. Net weight of export item may be specified as 1348.68 Kgs. ii. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 925 Kgs. as 1.01 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002700AM25
RA File Number	05AX04001462 AM25
Licence No and Date	0511027371/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002710AM25
RA File Number	05AX04001428 AM25
Licence No and Date	0511027379/27/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Size and length of tubes at Sl. No. 1 & 3 of list of import items. Case stands deferred.	

Case No.	114 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002754AM25
RA File Number	02AX04000345 AM25
Licence No and Date	0211007177/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	PITTI ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002757AM25
RA File Number	09AX04000438 AM25
Licence No and Date	0911007839/30/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002788AM25
RA File Number	07AX04000895 AM25
Licence No and Date	0711012222/02/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	117 / NC/1/MEET/Sep/202425/12
Case Status	Case Withdrawn
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002791AM25
RA File Number	05AX04001557 AM25
Licence No and Date	0511027470/02/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per ITC (HS) Code (44), the case pertains to NC-4. Hence, the Committee decided to withdraw this case from agenda and to transfer the case to NC-4. Case stands withdrawn.	

Case No.	118 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SANAUTO ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002797AM25
RA File Number	05AX04001674 AM25
Licence No and Date	0511027481/02/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred

Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002824AM25
RA File Number	05AX04001604 AM25
Licence No and Date	0511027260/03/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Quantity of export items namely, Condenser Coils & Evaporator Coils in Nos. also in addition to their weights. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	120 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002831AM25
RA File Number	05AX04001762 AM25
Licence No and Date	0511027526/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002833AM25
RA File Number	03AX04002559 AM25
Licence No and Date	0311036863/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002849AM25
RA File Number	31AX04000195 AM25
Licence No and Date	3111003850/04/09/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	124 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002855AM25
RA File Number	05AX04001723 AM25
Licence No and Date	0511027549/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002885AM25
RA File Number	09AX04000446 AM25
Licence No and Date	0911007878/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002909AM25
RA File Number	09AX04000425 AM25

Licence No and Date	0911007900/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Sep/202425/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Sep/ 202425/ 12 and 20/09/2024
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Minutes of Offline Cases

Case No.: 1	M/s TEMA INDIA PRIVATE LIMITED	Status of case
M. No.: NC/1/MEET/SEP/202425/9 (Offline Cases) dated 20.09.2024		
AA No. :0310829596 dated 12.06.2019		
HQ. No.:	Subject: Request for review of case for fixation of ad-hoc norms.	Approved.
RLA No.: 03/95/040/00239/AM20		
Case History: The case of the firm was approved in the Norms Committee-1 meeting dated 03.03.2021 as Case no 16/6/80-ALC2/2019 as under: “ The committee considered the case as per agenda and decided to fix the ad-hoc norms as per written Comments of DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 25. 01. 2021 ”		

The firm has now confirmed that above AA is against physical export of goods. They have now requested vide their letter dated 20.06.2024 for revise the norms only for Export item -Net weights, Import Item Sl. No. 13 and Import Item Sl. No. 15. They have been not able to file online review application due to some technical glitches on portal and hence requested for inclusion as offline case and as per order of Chairman, NC-1 vide email dated 09.08.2024, this case has been listed as offline case .

The representation of the applicant has been referred to DPIIT for examination and comments.

The case was last considered by NC-1 in its meeting dated 23.08.2024 and approved. Now, the firm has represented that as per comments of DPIIT, Net weight for the Export items shows Unit of Measurement as **KG** instead of **MT**. The firm has, therefore, requested to correct the same.

In this matter, the revised written recommendation dated 12.09.2024 of DPIIT has been received.

Decision: The Committee considered the case as per agenda and decided to amend the ratified norms as per comments of DPIIT dated 12.09.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.2	M/s Himenviro Environmental P. Ltd. Review Case	Status:
M. No.: NC/1/MEET/SEP/202425/9 (Offline Cases) dated 20.09.2024		
AA No.: 0510374103 dated 19.12.2013		
HQ. No.: 01/80/050/00488/AM14	RLA No.: 05/23/040/00367/AM14	Approved
Subject: Request for reviewing the Norms Committee's decision in respect of Advance Authorization No. 0510374103 Dated: 19.12.2013 issued to M/s. HIMENVIRO ENVIRONMENTAL ENGG.CO.P.LTD - reg.		
Case History: M/s. HIMENVIRO ENVIRONMENTAL ENGG.CO.P.LTD vide their representation dated 05.07.2024 has requested for re-viewing the Norms Committee decision in respect of Advance Authorization No. 0510374103 Dated: 19.12.2013. The case was considered and approved by NC in its Meeting No. 1/80-ALC2/2019 dated 01.04.2014 as per written comments of DIPP U.O. No.: 12/78/2014-TSW/93 dated 01.04.2014. 2. Further, the firm vide their representation dated 08.10.2017 have requested for re-fixation of ad-hoc norms against said decision for which they were called for PH before the NC. However, they could not attend PH as the person who was handling the case earlier, left the job		

and case remained unattended for a long time. Consequent to that the case was rejected – Case no. 11/24/80-ALC2/2013 – M.No. 13/80-ALC2/2019 dated 23.10.2019.

3. The firm has now stated that the subject advance authorization has been obtained by them for import of parts and consumables for manufacture of Pollution Control Equipment. The norms Committee has allowed item s. no 1 to 14 on net to net basis. However, as per NC earlier decision dated 01/04/2014, item no. 15 & 16 have been allowed at 2% of FOB Value of export item which is too small to manufacture above 46 sets of export item. There are total 16 items of imports as under:

Sl. no. 1 to 14 –Components for consumption on net to net basis

Sl. no. 15 & 16 –Components – Special type of coating material for corrosion protection total export quantity is 46 sets.

4. The firm has further stated that they have already fulfilled 100% export obligation and realized full export proceeds. The subject advance authorization was backed by a special order from overseas customer in which buyer had specially ordered export item with specific quality anti-corrosion coating material to protect the equipment for corrosion. The equipment / item exported and installed at the end user's works is highly corrosion prone due to process liquids & gasses passing through this equipment, thereby, in order to have longer life of this equipment, the overseas buyer specifically required this high quality corrosion protection paint to be used in their equipment ordered on us, M/s L&T Inc, USA are the only manufacturer of such paints from whom it was imported and used in the equipment exported. The entire quantity of import item s. no. 15 & 16 has been consumed in export product as reflected in shipping bill approved/passed by customs authority. They have not diverted the imported input for any other purpose. There is no recoverable/ irrecoverable wastage in any import item.

5. Now the firm has again submitted their representation for re-consideration of case for regularization purpose. As per order of Chairman, NC-1 the case has been forwarded to DPIIT for examination and comments.

6. The case was last considered by NC-1 in its meeting dated 06.08.2024 and the Committee decided to ask the applicant to furnish the following information/documents as per comments of TE:

- i. A copy of Advance Authorization.
- ii. A copy of norms fixed earlier for this AA.
- iii. Documentary evidence for usage of quantities of import item at Sl.No.15 & 16.

7. Subsequently, the firm submitted the above information/documents to NC-1 and DPIIT vide mail dt.30.08.2024. Thereafter, written recommendation dated 10.09.2024 of DPIIT has also been received in this matter.

Decision: The Committee considered the case as per agenda and decided to amend the ratified norms as per comments of DPIIT dated 10.09.2024, as under:

Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.3	M/s MSS India Pvt. Ltd.	Status of case
M. No.: NC/1/MEET/SEP/202425/9 (Offline Cases) dated 20.09.2024		
F.No. 01/80/162/06/AM25		
SEEPZ-SEZ F. No. : SEEPZ-SEZ/EOU/ 28/48/98-99/591 dated 19.08.2024	Subject: Request for fixation of SION for FY 2023-24 in terms of Para 4.06 and 6.06 (e) of HBP 2023.	Approved.
Case History: M/s MSS India Private Limited has submitted their application dated 19.08.2024 to DGFT through SEEPZ-SEZ, Pune for fixation of SION for the financial year 2023-24 in terms of para 6.8 of FTP read with para 6.06(e) of HBP. The application of the firm has been forwarded by SEEPZ-SEZ, Pune vide letter No. SEEPZ-SEZ/EOU/ 28/48/98-99/591 dated 19.08.2024 requesting for fixation of wastage norms. The applicant vide their representation dated 28.06.2024 has stated that they are a 100% Export Oriented Unit having Letter of Permission (LOP) No. PER: 241(1998) EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2024-25 to 2028-29 vide letter No SEEPZ-SEZ/EOU/28/48/98-99/V-XI/290 dated 04.06.2024 for manufacture and export of wide range of products mainly applicable for electrical industries. The applicant has submitted the application for fixation of the scrape wastage norms for the scrape arising out of the production process of additional 530 items manufactured during the year 2023-24 as per their application. The application of the firm along with enclosures was referred to DPIIT for examination and comments. The case was last considered by NC-1 in its meeting dated 06.09.2024 and the Committee noted that the concerned TE has expressed that the case is under examination. Hence, the Committee decided to wait for the comments of TE, DPIIT. Now, written recommendation dated 10.09.2024 of DPIIT has been received in this matter. Decision: The Committee considered the case as per agenda and decided to fix the SION/scrap wastage norms for various components for Electrical Industry, for the year 2023-24 in terms of para 6.06 (e) of the HBP as per comments of DPIIT dated 10.09.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.		

Case No.: 4	M/s VEELINE INDUSTRIES LIMITED	Status of case
M. No.: NC/1/MEET/SEP/202425/9 (Offline Cases) dated 20.09.2024		
AA No. : 0210207985 dated 20/11/2017		
HQ. No.: 018005000336AM18	Subject: Request for review of case for	Deferred.

	fixation of ad-hoc norms.	
Case history: The case of the firm for fixation of norms against Advance Authorization No.0210207985 dated 20.11.2017 in terms of Para-4.17 of Handbook of procedures 2015 – 2020, was rejected in the Norms Committee-1 meeting dated 08/05/2019 and the decision of the committee was as under: <i>“The committee considered the case as per agenda and noted that deficiency letter as raised by MSME was sent to the firm on 29.11.2018 and final reminder on 08.03.2019. However, no reply has been received yet. Hence, the committee decided to reject the case under intimation to RA. RA concerned may take consequential action accordingly.”</i> The firm represented against the said decision vide mail dated 28.05.2024 stating that due to some misunderstanding/overlook, reply to deficiency letter dated 29.11.2018 was not submitted earlier by them. Further, it submitted certain documents/information for fixation of norms against the said AA. These documents/information was forwarded to DPIIT vide mail dated 25.07.2024 for comments. In reply thereto, DPIIT raised further deficiency vide ID Note dated 29.07.2024. Vide mail dated 02.09.2024, we requested the firm to file review application on online IT portal of DGFT and furnish the documents/information sought by DPIIT in its ID Note dated 29.07.2024. The firm has, now vide mail dated 06.09.2024, stated that it has already paid Review Fee of INR 5,000/-through reference # 4426427 dated 21.05.2024 for Review Petition. At the time of filing Review Petition at DGFT Portal, system is asking for submission of review fees which it has already submitted on 21.05.2024. It has further furnished certain documents/information in reply to our mail dated 02.09.2024. The documents/information furnished now by the firm have been forwarded to DPIIT vide mail dated 18.09.2024 for examination and comments. As per order of the Chairman, NC-1 vide mail dated 17.09.2024, this case has been listed as offline case. Decision: The Committee considered the case as per agenda and decided to wait for the comments of DPIIT. The case stands deferred.		
